

F No. 1-17/SC/AN/APP/2022/22
अण्डमान तथा निकोबार प्रशासन

Andaman and Nicobar Administration

राज्य उपभोक्ता विवाद निवारण आयोग

STATE CONSUMER DISPUTES REDRESSAL COMMISSION

Port Blair, dated the 7th October, 2024

NOTICE

Application are invited from eligible candidates for filling-up a post of President of the State Consumer Disputes Redressal Commission in the U.T. of Andaman & Nicobar Islands.

Eligibility Criteria & Tenure:-

The eligibility criteria and tenure of appointment as per Central Rule 3 (1) of the Consumer Protection (Qualification for appointment, method of recruitment, procedure of appointment, term of office, resignation and removal of the President and Members of the State Commission and District Commission) Rules, 2020 are as under:-

Rule 3 (1) A person shall not be qualified for appointment as President, unless he/she is or has been, a Judge of the High Court.

All other terms and conditions of the appointment shall be governed by the Consumer Protection Act, 2019 as well as the Consumer Protection (Qualification for appointment, method of recruitment, procedure of appointment, term of office, resignation and removal of the Presidents and Members of the State Commission and District Commission) Rules, 2020. The appointment shall be on whole time basis for a term of 4 years or up to the age of 67 years whichever is earlier against the regular sanctioned post.

The normal working hours of the State Commission shall be on all working days of the Andaman and Nicobar Administration.

Other Important Information:-

1. The applicants are required to submit their application in the prescribed form as per Annexure-I.
2. The applicants are required to furnish copies of their 3-5 best judgments/other vital judicial orders passed by them along with their application form.
3. Selection will be made by the Selection Committee prescribed in the Rule 6 of the Consumer Protection (Qualification for appointment, method of recruitment, procedure of appointment, terms of office, resignation and removal of the Presidents and Members of the State Commission and District Commission) Rules, 2020.
4. Salary and other allowances will be regulated under the A & N Consumer Protection Rules, 2021 as may be amended from time to time.
5. Every appointment of a President in State Commission shall be subject to submission of a certificate of physical fitness signed by a Civil

Surgeon or District Medical Officer of private registered practitioner in the A & N Islands to his/her medical fitness.

6. Before appointment, the selected candidate shall have to furnish an undertaking that he/she does not and will not have any such financial or other interest as is likely to affect prejudicially his/her functions as such President in State Commission.

Declaration of Financial and other interest:-

Under Rule 5 of the Consumer Protection (Qualification for appointment, method of recruitment, procedure of appointment, terms of office, resignation and removal of the Presidents and Members of the State Commission and District Commission) Rule, 2020 a person shall be disqualified for appointment as a President in State Commission, if he/she:-

- i. Has been convicted and sentenced to imprisonment for an offence which involves moral turpitude; or
- ii. Has been adjudged as an insolvent; or
- iii. Is of unsound mind and stands so declared by a competent court; or
- iv. Has been removed or dismissed from the service of the State Government or Central Government or a body Corporate owned or controlled by such Government; or
- v. Has, in the opinion of the State Government, such financial or other interest as is likely to prejudicially affect his functions as the President.

Applications complete in all respects with requisite documents attached must reach in the office of the Registrar (State Commission)/Deputy Director (CS&CA), A & N Administration, Port Blair-744101 latest by 30 days after publication of the Vacancy Notice till 5:00pm and if the last day is not a working day then the first working day after the last date shall be the last date of submission.

sd/-

Registrar (State Commission) / Dy. Director (CS&CA)

Annexure-I

FORMAT

**Application for the post of President, State Consumer Disputes
Redressal Commission, UT of Andaman & Nicobar Islands**

Latest
passport
size
photograph

1	Name					
2	Father's Name Husband's Name (In case of female candidate)					
3	Date of birth (DD/MM/YYYY)					
4	Age as on the date of application					
5	Permanent address and Home District					
6	Address for correspondence with Pin Code					
7	Mobile No. E-mail					
8	Present Occupation and Gross annual income shown in the ITR					
9	Academic Qualification (Matric on wards):					
	Name of Exam	Year of passing	Name of University	Marks obtained	Maximum Marks	Division
	Date of Enrolment as Advocate and the period of practice at the bar					
10	Date of Enrolment as Advocate and the period of practice at the bar					

1. In case of serving candidates:-

i	Date of Joining Service	
ii	Present Designation	
iii	Scale of pay and basic pay	
iv	Date of Superannuation	

In case of retired candidates:-

i	Date of Joining Service	
ii	Last post held	
iii	Last pay Scale	

2. Service to which the applicant belong/belonged (with cadre batch and name of cadre Controlling authority), if applicable.

3. Relevant experience:-

Sl. No	Position held	Name and address of organization	Period	Nature of work handled

4. Any other accomplishment(s), the candidate may like to inform: _____
5. Whether any criminal case has been registered against the applicant? If yes, the details thereof.
6. Whether the applicant has ever been charge-sheeted for any criminal offence or in any Departmental proceedings? If yes, the details thereof.
7. Whether the applicant has been convicted by any competent court for any criminal Offence? If yes, the details thereof

Date:

Signature of applicant

Note:-

1. Self-Attested copies of the relevant documents in support of proof of age, academic qualification, experience, income etc. be attached.
2. The serving officers/officials shall send their applications along with requisite documents through proper channel on or by the last date of receipt of Application.
3. Application sent through FAX/E-mail shall not be entertained.